

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:3710
ANSWERED ON:30.07.2009
UNUSED AIRSTRIPS
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Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government is aware that large number of airfields/airstrips are lying unutilized in the country;
- (b) if so, the details thereof, State-wise;
- (c) whether the Government has chalked out any programme for the successful utilization of unutilized airfields;
- (d) if so, the details thereof; and
- (e) the time by which these would be put into operation?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION(SHRI PRAFUL PATEL)

(a) & (b) The unused airfields belonging to Airports Authority of India (AAI) state-wise are as under:

Andhra Pradesh - Cuddapah, Donakonda and Warangal; Arunachal Pradesh - Along, Daparizo (CE), Passighat, Tezu (CE) and Ziro (CE); Assam - Rupsi and Shella; Bihar - Jogbani, Muzaffarpur and Raxaul; Chhattisgarh- Bilaspur; Gujarat - Deesa (Palanpur); Jharkhand - Chakulia; Karnataka - Hassan and Mysore; Madhya Pradesh - Khandwa, Panna and Satna; Mizoram - Aizwal (Tural); Orissa - Jharsuguda; Rajasthan - Bikaner (CE); Tamil Nadu - Vellore; Tripura - Kailashahar, Kamalpur and Khowai; Uttar Pradesh - Lalitpur; and West Bengal - Asansol, Balurghat and Malda. (CE = Civil Enclave)

(c), (d) & (e) These non- operational airports of AAI can be considered for operationalisation only if there is a firm commitment from the airlines for commencing scheduled flights to/ from these airfields. Also the respective State Governments are ready to provide additional land to AAI free of cost for renovation and operationlization of these airports wherever necessary.